

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD
REGIONAL BENCH - COURT - I

Service Tax Appeal No. 1008 of 2009

(arising out of order-in-appeal No. 32/2009 (V-II)ST dated 30.09.2009 passed by
Commissioner of Central Excise, Service Tax & Customs (Appeals) Visakhapatnam)

M/s Mohan Enterprises

D.No. 16-23-63/3B, Road No. 1,
Pallamrajunagar, Kakinada-533 003

Appellant

Versus

The Commissioner of Central Excise,

Central Excise Building,
Port Area,
Visakhapatnam-530035

Respondent

WITH

Service Tax Appeal No. 496 of 2010

(arising out of order-in-appeal No. 45/2009 (V-II)ST dated 23.12.2009 passed by
Commissioner of Central Excise, Service Tax & Customs (Appeals) Visakhapatnam)

M/s Mohan Enterprises

D.No. 16-23-63/3B, Road No. 1,
Pallamrajunagar, Kakinada-533 003

Appellant

Versus

The Commissioner of Central Excise,

Central Excise Building,
Port Area,
Visakhapatnam-530035

Respondent

Appearance:

None for the Appellant

Mr. L.V. Rao, A.R. for the Respondent.

CORAM

HON'BLE Dr. D.M. Misra, Member(Judicial)

HON'BLE Mr. P. Venkata Subba Rao, Member (Technical)

FINAL ORDER No. 30247-30248/ 2020

Date of Hearing: 21/01/2020

Date of Decision: 21/01/2020

[ORDER PER:Dr D.M. MISRA]

None appeared for the appellant. Heard learned A.R. for the Revenue. Learned A.R. for the Revenue submits that the matter has been listed on 11.07.2019, 23.09.2019, 11.11.2019 and today. He submits that further adjournment in the matter would not yield any result.

2. We find that on all these occasions neither anybody appeared nor there is any request for adjournment advanced by the appellant. It appears that appellant is not interested in prosecuting the appeals before this Forum. Accordingly appeals are dismissed for non-prosecution.

(Order pronounced and dictated in open court)

(Dr. D.M. Misra)
Member (Judicial)

(P. Venkata Subba Rao)
Member (Technical)

